




June 2005

MESSAGE

The President of India has considered the Delhi Municipal Corporation (Prevention of Defection) Bill, 1996 and directed that the Bill be returned to the Legislative Assembly of National Capital Territory of Delhi to reconsider and amend the clauses as under:-


- (i) to suitably amend the definition of the word "Government" appearing in sub-clause (c) of clause 2 of the Bill as "the Lieutenant Governor of the National Capital Territory of Delhi appointed by the President under article 239 and designated as such under article 239AA of the Constitution";
- (ii) to insert the word "not" before the word "voting" appearing in clause 6 of the said Bill;
- (iii) to justify the need to retain clause 4 of the said Bill in view of the omission of paragraph 3 of Tenth Schedule to the Constitution of India by the Constitution (Ninety-First Amendment) Act, 2003; and
- (iv) other consequential amendments which may be required to be made in the Bill.

The Bill is, therefore, returned for reconsideration of the Legislative Assembly of NCT of Delhi under the proviso to section 25 of the Government of National Capital Territory of Delhi Act, 1991 (no. 1 of 1992).


[B.L. Joshi] 17/6/05

Lieutenant Governor, Delhi

Speaker
Legislative Assembly of
National Capital Territory of Delhi


30/6/2005